

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 109 of 2020

IN THE MATTER OF:

**Sales Tax Department,
State of Maharashtra**

...Appellant

Versus

Ricoh India Ltd. & Ors.

...Respondents

Present:

For Appellant : Mr. Prashant S. Kenjale, Advocate

For 1st Respondent: Ms. Avni Shrivastav, Advocate

For 2nd Respondent : Mr. Prateek Kumar, Ms. Raveena Rai and Mr. Rohit Ghosh, Advocates

O R D E R

24.01.2020 Having heard Mr. Prashant S. Kenjale, learned counsel appearing on behalf of the Appellant, Ms. Avni Shrivastav, learned counsel appearing on behalf of the 'Resolution Professional' and Mr. Prateek Kumar, learned counsel appearing on behalf of the 2nd & 3rd Respondent and being satisfied with the grounds, the delay of 9 days in preferring the Appeal is condoned.

I.A. No. 286 of 2020 stands disposed of.

Learned counsel for the Appellant will serve a copy of the paper-book on each of the counsel during the course of the day. They may file their reply-affidavit within a week. Rejoinder, if any, may be filed by the Appellants within 5 days' thereof.

Let notice be issued on rest of the Respondents by Speed Post. Requisites along with process fee be filed by 27th January, 2020. If the Appellant provides the *e-mail* address of respondents, let notice be also issued through *e-mail*.

Post the appeal 'for Admission (After Notice)' on **11th February, 2020** along with '*Company Appeal (AT) (Insolvency) No. 11471 of 2019*' and '*Company Appeal (AT) (Insolvency) No. 100 & 101 of 2020*'.

[Justice S.J. Mukhopadhaya]
Chairperson

[Shreesha Merla]
Member (Technical)

/ns/gc/

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